

Pending GST refunds

220. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has assessed the GST refunds that are remaining pending;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government has taken any initiatives to expedite GST refunds;
- (d) if so, the details thereof; and if not, the reasons therefor; and
- (e) the details regarding GST refunds issued during the last six months?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) The Government regularly assesses the pendency on account of GST refunds. As per the latest available data, the pendency for IGST refunds is less than 4 per cent of the amount claimed as refund, and the pendency for all other GST refunds is less than 6 per cent of the amount claimed as refund.

(c) and (d) Several initiatives have been taken by the Government to expedite GST refunds. The primary initiative is that a fully electronic refund functionality (to replace the existing semi-electronic refund functionality) has been deployed with effect from 26.09.2019. Under the new functionality, all refund processes, right from the submission of the application to the issuance of sanction order and consequent disbursement, are being done electronically. Further, all refunds are now being disbursed by the Central Government.

(e) From 1st April, 2019 to 31st October, 2019, IGST refund claims, arising out of exports of goods, amounting to ₹ 35,983 crores have been disbursed. For the same period, refunds claims, under all other categories, amounting to ₹ 28,583 crores (under the heads of CGST, IGST and Cess) have been disbursed by the Centre.

Investigations of companies by ED

221. SHRI SANJAY RAUT: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that several companies undergoing proceedings under the Insolvency and Bankruptcy Code (IBC) are also facing investigations by the ED over alleged money laundering by their promoters;

(b) if so, the details thereof;

(c) whether Government agencies are facing problems to seize the assets of the several such companies and their promoters in the country; and

(d) if so, the details thereof and Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) Yes, there are cases where companies being investigated under Prevention of Money Laundering Act, 2002 (PMLA) by Directorate of Enforcement are also undergoing proceedings under the Insolvency and Bankruptcy Code (IBC). Since PMLA investigations; in these cases are at various stages, the disclosure of details of the same may not be in larger public interest as the same may hamper the on-going investigations.

(c) and (d) Certain problems are being faced by the Directorate to attach/seize the assets of such companies and their promoters. Necessary steps have been initiated to resolve the various issues involved.

Projects funded by AIIB in Andhra Pradesh

222. SHRI V. VIJAYASAI REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there are three on-going projects relating to 24x7 power, rural road connectivity and urban water supply in Andhra Pradesh funded by Asian Infrastructure Investment Bank (AIIB) with an estimated cost of USD2000 million with AIIB's share of USD 1,000 million; and

(b) if so, the status of each of the above projects and by when all the three projects are going to be completed?

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Yes Sir. The three on-going projects namely, (i) 24*7 Power for All in Andhra Pradesh, (ii) Andhra Pradesh Rural Road Project (APRRP) and (iii) Andhra Pradesh